(c) the reasons for delay and the dates by which each one of them is likely to be implemented; and

(d) the steps proposed to be taken in the matter ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R K. KHADILKAR): (a) to (d). A statement giving the information is laid on the Table of the House. [*Placed in Library See* No. LT—3409/72]

Registered members of Coal Mines Provident Fund

2551. SHRI R. N. SHARMA : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) the numb r of registered members of the Coal Mines Provident Fund as on the 31st December, 1971;

(b) the number of live members;

(c) the reasons for difference in the two numbers; and

(d) the steps taken by Government to increase the number of live members and the outcome thereof?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R.K. KHADILKAR): The Coal Mines Provident Fund authorities have reported as under:—

(a) 13,19,918.

(b) 3,70,590.

(c) The registered membership denotes the total number of workers enrolled as members of Fund excluding those who have already withdrawn their provident fund, whereas the live membership denotes the number of members who have been actually contributing during the currency period. Reasons for the difference between the two figures are as follows :—

(i) Members who have ceased to be employed and who have claimed their refund but whose claims are still pending are included in the registered membership but not in the live membership ;

(ii) Members who have ceased to be employed but have not so far claimed refund of their provident fund are included in the registered membership but not in the live membership ;

(iii) An old member who, on transfer to another coal mine does not disclose his previous membership is allotted a fresh account number and is treated as a new member. The registered membership etc. includes such duplicate/triplicate account numbers of some of the live members.

(d) 1. The following steps have been taken to increase live membership of the Fund :—

(i) Special investigation in coal mines where membership of the fund is disproportionately low in comparison to their respective employment strength has been taken upto detect evasion in the matter of enrolment of new members.

(ii) Inspectors of the Coal Mines Provident Fund have been notified as Inspectors for the purposes of section 48 of the Indian Mines Act, 1952 so that they may exercise more thorough checks over attendance records to prevent evasions in enrolment.

(iii) A suggestion made by the Administrative Reforms Department that the qualifying period of 45/60 days should be counted from the date a person joins colliery service for the first time and should be deemed to have completed at the end of the month in which the total attendance rises to the prescribed level is under consideration.

2. As a result of steps already taken, live membership of the Fund is increasing.

Leave and Financial assistance to Sick Coal Miners

2592. SHRI R. N. SHARMA : Will the Minister OF LABOUR AND REHABILITATION be pleased to state :

(a) whether diseases like Pneumoconeois, silicosis are occupational diseases contracted by local miners by working in the mines but they are not given leave with pay by the mine owners for treatment for these diseases;

(b) whether Government have made any arrangement to give financial assistance to the workers for undergoing treatment; and

(c) if so, the financial assistance given ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R.K. KHADILKAR) : (a) Pneumoconiosis and silicosis are occupational diseases. No special leave with wages is allowed under Mines Act for their treatment. However, annual leave with wages, as admissible, can be availed of for the purpose as well.

(b) No. Miners affected by these diseases are, however, entitled to free treatment from the Hospitals of the Mines Labour Welfare Fund Organisations.

(c) Does not arise.

बिहार के चम्पारन जिले में लोहे और इस्पात की कम सप्लाई

2553. श्री विभूति मिश्र : क्या इस्पात और खान मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या बिहार के चम्पारन जिले में लोहे की सप्लाई अपर्याप्त है;

(ख) यदि हां, तो क्या कम सप्लाई के कारण उसके मूल्यों में वृद्धि हो रही है; और

(ग) यदि हां, तो लोहे की पर्याप्त सप्लाई सुनिश्चित करने के लिए सरकार का क्या योजना बनाने का विचार है ?

इस्पात और खान मंत्रालय में राज्य मंत्री (श्री शाहनवाज खां) : (क) और (ग). बिहार के चम्पारन जिले में लोहे और इस्पात की अपर्याप्त सप्लाई के बारे में कोई अभ्यावेदन प्राप्त नहीं हुआ है। इस समय कच्चे लोहे की उपलब्धि संतोषजनक है किन्तु इस समय इस्पात की बहुत सी किस्मों की उपलब्धि मांग से कम है तथा इस कमी का प्रभाव देश के विभिन्न भागों में (बिहार का चम्पारन जिला भी शामिल है) अनुभव किया जा रहा है। फिर भी, उपलब्ध उत्पादन का अधिकतर भाग वास्तविक उपभोक्ताओं को विनियमित मूल्यों पर सीधा सप्लाई किया जा रहा है।

बिहार के चम्पारन जिले में शरणार्थियों को अत्यंदित भूमि

2554. श्री विभूति मिश्र : क्या श्रम और पुनर्वास मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने पूर्वी बंगाल से आये हुए शरणार्थियों के प्रत्येक परिवार को, जो बिहार के चम्पारन जिले में रह रहे हैं, पांच-पांच एकड़ भूमि दी है;

(ख) क्या उन्हें जमीन गिरवी रखने और बेचने का कोई अधिकार नहीं हैं;

(ग) यदि हां, तो क्या बिहार के चम्पारन जिले में रहने वाले शरणार्थियों ने या तो जमीन गिरवी रख दी है या बटाई पर दी है जैसे लाल सरैया फार्म आदि के मामले से पता चलता है; और

(घ) इस सम्बन्ध में सरकार की क्या प्रतिक्रिया है ?

श्रम और पुनर्वास मंत्री (श्री आर० के० खाडिलकर) : (क) पुनर्वास योजनाओं के अधीन बिहार सरकार ने भूतपूर्व पूर्वी पाकिस्तान से आये विस्थापित कृषक परिवारों को खेती करने के लिए 4 से 5 एकड़ भूमि एलाट की थी।

(ख). जब तक कि वे एलाट की गई भूमि के ब्याज सहित ऋणों का पूरा भुगतान नहीं कर देंगे, उन्हें भूमि गिरवी रखने या बेचने का कोई अधिकार नही होगा।

(ग) और (घ) कुछ मामलों में विस्थापित व्यक्तियों ने भूमि गिरवी रख दी है या बटाई पर दे दी है। इस प्रकार के मामलों में अवश्य रूप से गिरवी रखी गई भूमि को वापस